

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal no. 1 of 2015 & IA No.1 of 2015**

**Dated : 2<sup>nd</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ...Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory  
Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan**  
**Ms. Anushree Bardhan**

**Counsel for the Respondent(s):**

**ORDER**

We have heard the Learned Counsel for the Appellant.

Issue notice to all the Respondents returnable on 09.02.2015. Issue notice in IA no. 1 of 2015. Dasti service is permitted. In the meantime, the Arbitrator shall not proceed with the arbitration proceedings.

Post the matter on **09.02.2015.**

**(Rakesh Nath)**  
**Technical Member**  
**mk**

**(Justice Ranjana P. Desai)**  
**Chairperson**